

ITEM NO.2

COURT NO.3

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9606/2016

DWARIKESH SUGAR INDUSTRIES LTD.

Appellant(s)

VERSUS

STATE OF U.P. . & ORS.

Respondent(s)

(I.A. NO. 180101/19 TO BE LISTED, IA. No. 4083 and 4085 of 2020)
 IA No. 180103/2019 - EXEMPTION FROM FILING O.T.
 IA No. 165514/2018 - EXEMPTION FROM FILING O.T.
 IA No. 58271/2018 - EXEMPTION FROM FILING O.T.
 IA No. 128646/2018 - PERMISSION TO PLACE ON RECORD SUBSEQUENT
 FACTS, IA No. 58268/2018 - STAY APPLICATION
 IA No. 180101/2019 - STAY APPLICATION
 IA No. 165513/2018 - STAY APPLICATION)

Date : 10-01-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
 HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
 Mr. Sumit Goel, Adv.
 Mr. Tanuj Agarwal, Adv.
 Mr. Ishan Nagar, Adv.
 Ms. Anwesha Padhi, Adv.
 for M/s. Parekh & Co.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
 Mr. Rohit K. Singh, AOR
 Mr. Mirza Kayesh Begg, Adv.
 Ms. Anshruta Maheshwari, Adv.
 Ms. Daisy Hannah, Adv.
 Ms. Kanika Sharma, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

I.A. Nos. 180101 of 2019 and 4083 of 2020

The learned senior counsel appearing for the applicant has submitted that the applicant wants to challenge the new policy before appropriate forum, i.e. before the High Court in accordance

with law and, therefore, has sought permission for withdrawal of I.A.No. 180101 of 2019 and I.A.No. 4083 of 2020. The statement is placed on record.

The applications are dismissed as withdrawn.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER